

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No.415

Appeal No 436/252/ND/2020

IN THE MATTER OF:

Mr. Sanjay Uppal

...

Appellant

Vs.

Registrar Of Companies, Delhi

...

Respondent

Order under Section 252.

Order delivered on 04.10.2021

Coram:

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Appellant :

For the ROC:Ms. Sweety Kumar, AROC

For ITD : Ms. EashaKadian, Mr. Sanjay Kumar, St. Counsels

ORDER

Due to lot of connectivity issue, Learned Counsel for the appellant is not visible. On perusal of the memo of the parties, it is seen that the Company Ahuja Exiom Private Limited which is required to be revived has been made respondent No. 2. The appellant is one of the ex-Directors Mr. Sanjay Uppal. At this stage, Learned AROC states that one appeal filed by the company before Bench No. 2 was dismissed in January, 2021 with the liberty to file fresh in this appeal. RoC has not filed reply. Learned ARoC states that they have not received the copy of appeal. Let fresh copy be served to RoC and Income Tax Department. Learned Counsel for the Income Tax Department states that previous counsel appearing for the Income Tax Department is no more and seeks time. Let copy of appeal be served to both the Departments within five days. Both the department are directed to file their replies within three weeks.

List on 26.11.2021.

Sd/-

**SUMITA PURKAYASTHA
MEMBER (TECHNICAL)**

Sd/-

**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**